

(2008) 11 SC CK 0040
In the Supreme Court Of India
Case No : Civil Appeal No. 9731 of 2003

Nu Tech Packagings

APPELLANT

Vs

Commnr. of Central Excise, Noida

RESPONDENT

Date of Decision : 27-11-2008

Acts Referred:

Citation : (2009) 16 SCC 192

Hon'ble Judges : P. Sathasivam, J;Arijit Pasayat, J;Aftab Alam, J

Bench : Full Bench

Advocate : G.E. Vahanvati, S.G., T.A. Khan, Devadatt Kamat, Rahul Kaushik, S.N. Terdal, B. Krishna Prasad, V. Lakshmi Kumaran, Alok Yadav and Rajesh Kumar, for the Appellant; V. Lakshum Kumaran, Alok Yadav, M.P. Devanath, Rana Mukherjee, Siddharth Gautam, Goodwill Indeevar, Ravinder Narain, Sonu Bhatnagar, Ajay Aggarwal, Sudha Malla and Rajan Narain, for the Respondent

Final Decision : Disposed Of

Judgement

Arijit Pasayat, J.—Challenge in this appeal is to the judgment of Customs, Excise and Service Tax Appellate Tribunal, New Delhi (in short `CESTAT'). In this case the CESTAT followed the order passed in the case of Srikumar Agencies who was one of the respondents in Civil Appeal Nos. 4872-4892 of 2000. By our separate judgment today in Civil Appeal Nos. 4872-4892 of 2000 we have set aside the order of CESTAT and remitted the matter to it to be dealt with afresh. The decision in the said case shall apply to the facts of the present case.

2. The appeal will be heard afresh by the appropriate bench of CESTAT.

3. Since the matter is pending for long, we request CESTAT to dispose of the appeal as early as possible preferably by the end of February, 2009.

4. The appeal is allowed.